

# The Odisha Gazette



EXTRAORDINARY

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No. 1048 CUTTACK, THURSDAY, JULY 8, 2021/ASADHA 17, 1943

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## THE HIGH COURT OF ORISSA, CUTTACK

### NOTIFICATION

The 2<sup>nd</sup> July 2021

No. 817-X-1/2021/R--In exercise of the powers conferred under Rule-18 of the Orissa High Court Video Conferencing for Courts Rules, 2020, the Chief Justice of the High Court of Orissa has been pleased to amend the said rule as follows:-

1. **Short Title and Commencement:-**

These Rules may be called "The Orissa High Court Video Conferencing for Courts (Amendment) Rules, 2021".

2. They shall come into force on the date of publication in the Official Gazette.
3. Insert the following as Rule-8A below the existing Sub-Rule-24 of Rule-8 of the Orissa High Court Video Conferencing for Courts Rules, 2020.

**Rule-8A:-** Recording of evidence of official witnesses including Scientific Officers, Police Officers, Medical Officers and anyone who is to depose in official capacity shall ordinarily be

done by Video Conferencing subject to the concerned Court making all arrangements and giving the witness a precise time slot for recording of his /her evidence.

Provided that the Court, on its own motion or on application of any party, for reasons to be recorded in writing, may require the concerned witness to remain present in person for examination.

**BY ORDER OF THE CHIEF JUSTICE**

**S. K. MISHRA**

**REGISTRAR (JUDICIAL)**

No. 1048 CUTTACK, THURSDAY, JULY 8, 2021 BHARATPUR, 17, 1942

THE HIGH COURT OF ODISHA, CUTTACK

NOTIFICATION

The 2<sup>nd</sup> July 2021

No. 807-X-2021. In exercise of the powers conferred under Rule-8 of the Odisha High Court Video Conferencing for Court Rules, 2021, the Chief Justice of the High Court of Odisha has been pleased to pass the said rule as follows:-

Short Title and Commencement:

1. These Rules may be called "The Odisha High Court Video Conferencing for Court Rules, 2021".
2. They shall come into force on the date of publication in the Official Gazette.
3. They shall be known as Rule-8A below the existing Sub-Rule-8A of Rule-8 of the Odisha High Court Video Conferencing for Court Rules, 2021.

Rule-8A:- Recording of evidence of official witnesses including Scientific Officers, Police Officers, Medical Officers and